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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

B.A.No.87/99 in O.A.959/99

Date of Order : 28.10.99

BETWEEN :

K.Krupa Rao

.. Applicant.

AND

1. The Secretary, Govt. of India,
Ministry of Railways, Rly. Board,
Rail Bhavan, New Delhi.

2. General Manager,
(Representing UOI), S.C.Rly.,
Rail Nilayam, Secunderabad.

3. The Chief Personnel Officer,
S.C.Rly., Secunderabad.

4. The Chief Engineer,
S.C.Rly., Secunderabad.

5. S.K.Khader Basha .. Respondents

Counsel for the Applicant .. Mr.S.Ramakrishna Rao

Counsel for the Respondents .. Mr.N.R.Devraj

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PAKAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.S.Ramakrishna Rao, learned counsel for the applicant
and Mr.N.R.Devraj, learned standing counsel for the respondents.

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2. The contentions made in this RA does not relate to any error in the judgement in the OA dated 30.6.99. It has been clearly stated as to why the applicant was found unsuitable for empanelment in para-3 of the judgement. It has been stated in the judgement that the applicant failed to get the minimum marks in the combined total of written and viva-voce. That means the marks obtained in written and marks obtained in viva-voce had been seen and the total was arrived at.

3. Hence we find no error in this OA. Hence the RA is dismissed. No costs.

B.S.JAI PARAMESHWAR)
28/10/99 (Judl.)

R.RANGARAJAN)
Member (Admn.)

Dated : 28th October, 1999
(Dictated in Open Court)

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